

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/1894/2024 IN C.P. (IB)/855(MB)2020

IN THE MATTER OF

Bank Of India

Vs

Gajanan Gangamai Industries LLP

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv Geeta Toraskar (VC)

For the Respondent:

ORDER

I.A. 1894/2024

The prayer in the I.A. is for taking on record 6th Progress Report. The same is taken on record. In view thereof, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)